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| Name of Corporate Debtor: | Think & Learn Private Limited |
| Date of Commencement of CIRP: | 16-07-2024 |
| List of Creditors as on: | 27-12-2024 |

List of other creditors (Other than financial creditors and operational creditors)

| (Amount in ₹) | | (Amount in ₹) | | | | | | | | | | |
|---------------|---|---------------------------|----------------|---------------------------|-------------------|-------------------------------------|-----------------------------|------------------------|----------------------|------------------------------|------------------------------------|----------------|
| Sl. No. | Name of creditor | Details of claim received | | Details of claim admitted | | | | | Contingent liability | Amount of claim not admitted | Amount of claim under verification | |
| | | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Amount covered by security interest | Amount covered by guarantee | Whether related party? | | | | |
| 1 | Gautam Ch. Roy | 17-08-2024 | 1,50,000 | | Student | No | No | No | No | No | | 1,50,000 |
| 2 | Javed Pathan | 31-07-2024 | 56,500 | | Student | No | No | No | No | No | | 56,500 |
| 3 | Kirti Bisht | 21-08-2024 | 36,000 | | Student | No | No | No | No | No | 36000 | - |
| 4 | Mohan Krishna Laxman Raju(Avni Sharma) | 31-07-2024 | 5,18,68,05,781 | | Other stakeholder | No | No | No | No | No | | 5,18,68,05,781 |
| 5 | LMK HOLIDNGS LIMITED(Avni sharma) | 31-07-2024 | 9,92,78,71,660 | | Other stakeholder | No | No | No | No | No | | 9,92,78,71,660 |
| 6 | Mohan Krishna Laxman Raju as trustee of Matrix benefit trust(Avni sharma) | 31-07-2024 | 3,74,21,13,829 | | Other stakeholder | No | No | No | No | No | | 3,74,21,13,829 |
| 7 | Mohan Krishna Laxman Raju on behalf of employees of target group(Avni Sharma) | 31-07-2024 | 2,12,73,31,480 | | Other stakeholder | No | No | No | No | No | | 2,12,73,31,480 |
| 8 | Taigo Andre Dias Silva | 30-07-2024 | 2,50,62,000 | | Other stakeholder | | | | | | 25062000 | - |

List of other creditors (Other than financial creditors and operational creditors)

| (Amount in ₹) | | (Amount in ₹) | | | | | | | | | | |
|---------------|--------------------------------------|---------------------------|------------------------|---------------------------|-------------------|-------------------------------------|-----------------------------|------------------------|------------------------------|------------------------------------|--------------------|------------------------|
| Sl. No. | Name of creditor | Details of claim received | | Details of claim admitted | | | | | Amount of claim not admitted | Amount of claim under verification | | |
| | | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Amount covered by security interest | Amount covered by guarantee | Whether related party? | | | | |
| 9 | Luis Pedro Da Cunha Brandao Martinho | 31-07-2024 | 2,50,62,000 | | Other stakeholder | | | | | | 25062000 | - |
| 10 | Kanhaiya Kumar Singh | 31-07-2024 | 68,000 | 68000 | Student | | | | | | | - |
| 11 | Kelvin Chong | 31-07-2024 | 32,91,47,600 | | Other stakeholder | | | | | | | 32,91,47,600 |
| 12 | Krishna Vedati | 30-07-2024 | 80,78,31,800 | | Other stakeholder | | | | | | | 80,78,31,800 |
| 13 | Srinivas Mandyam | 30-07-2024 | 59,06,27,800 | | Other stakeholder | | | | | | | 59,06,27,800 |
| 14 | Pravin Pundlik Bhalekar | 26-09-2024 | 1,16,000 | | Student | | | | | | | 1,16,000 |
| 15 | Baljeet Singh | 05-09-2024 | 30,000 | 30,000 | Student | | | | | | | - |
| 16 | VIJENDER KUMAR PANCHAL | 28-10-2024 | 81,962 | | Student | | | | | | | 81,962 |
| 17 | BINIT KUMAR | 09-10-2024 | 1,80,000 | 1,80,000 | Student | | | | | | | - |
| Total | | | 22,76,25,72,412 | 2,78,000 | | - | - | - | - | - | 5,01,60,000 | 22,71,21,34,412 |

List of other creditors (Other than financial creditors and operational creditors)

| (Amount in ₹) | | | | | | | | | | | | (Amount in ₹) | |
|---------------|------------------|---------------------------|----------------|---------------------------|-----------------|-------------------------------------|-----------------------------|------------------------|------------|-----|------------------------------|------------------------------------|--|
| Sl. No. | Name of creditor | Details of claim received | | Details of claim admitted | | | | | Contingent | Due | Amount of claim not admitted | Amount of claim under verification | |
| | | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Amount covered by security interest | Amount covered by guarantee | Whether related party? | | | | | |
| | | | | | | | | | | | | | |

Note: THE CREDITORS ARE HEREBY INFORMED THAT:

In pursuance of Section 15(1)(c), Regulations 6(2)(c) and 12(1), regulations 12(2) and regulation 13 of CIRP Regulations, 2016, the claimants can submit their claims within 14 days of commencement also till up to seven days before the date of meeting of creditors for voting on the resolution plan or the initiation of liquidation, as the case may be, respectively.

The Resolution Professional and his team is diligently verifying the claims on a daily basis as per regulation 13 and 14 of CIRP Regulations, 2016. However, certain claims have been provisional. These claims remain subject to further verification upon receipt of the complete books of accounts and records maintained by the Corporate Debtor, that is awaited from the Ex-management. It is important to note that the submission and verification of claims is an ongoing process. Given the significant volume of emails and documents pertaining to the claims filed against the Company, review of claims. This is a procedural aspect that will be addressed in due course of time.

The Resolution Professional assures all stakeholders that the claims are being continuously verified, and the updated list of claims will be uploaded frequently to maintain transparency and confidence. It is further requested that if any creditors who don't find their names in the present list, may further send a reminder email at the process email id (ip.byjus@outlook.com), to follow-up on the